The Act casts an obligation upon all the employers to constitute Internal Complaint Committee. If any employer fails to constitute an Internal Complaint Committee, or contravenes or attempts or abets contravention of other provisions of this Act or any rules made there under, he shall be punishable with fine which may extend to fifty thousand rupees.

The Ministry of Women and Child Development had issued advisories to all State/ UT Government on 23rd December, 2013 to ensure effective implementation of the Act. The Ministries/Departments in Government of India have also been advised on 12th November, 2014 to ensure the compliance of the Act.

## **Implementation of Domestic Violence Act**

## 2187. SHRIMATI VANDANA CHAVAN:

SHRI DEREK O'BRIEN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is effectively implementing the Protection of Women against Domestic Violence Act (PWDVA);
- (b) the number of Protection Officers appointed under the PWDVA, State-wise details thereof, and how many of them have additional charges;
- (c) how many State have created a separate post for Protection Officers and provide adequate secretarial staff and other assistance to Protection Officer; and
- (d) how many service providers, counselors and shelter homes have been notified under the Act, and how much fund has been allotted by the States for the service providers?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) All the State Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PDWVA), 2005. The Central Government has been emphasising upon the need to impart training to First Class Judicial Magistrates/Metropolitan Magistrates to deal with cases under Domestic violence Act through National/State Judicial Academies.

The PWDVA requires the appointment of Protection Officers, registration of Service Providers and notification of shelter homes and medical facilities. As reported the State/ UT of Bihar, Haryana, Kerala, Tamil Nadu, West Bengal and Delhi has appointed Protection Officer with independent charge. The details of number of Protection Officers appointed, Service Providers registered and medical facilities and shelter home notified under the Act are given in the statement.

Statement

Details of number of Protection Officers appointed, Service Providers registered and medical facilities and shelter home notified under the Act

Sl. No.	Name of the State/UT	No. of Protection officers appointed.	Service providers	Medical facilities	Shelter homes
1	2	3	4	5	6
1.	Andhra Pradesh	104	72	68 (Govt. Hospitals)	52 Short Stay Home (SSH)
2.	Arunachal Pradesh	17	13	All District Hospital/ Primary Health Centres (PHC)/ notified as medical facility	0
3.	Assam	22	54		
4.	Bihar	21	63	Civil Surgeons of districts	19 (SSH)
5.	Chhattisgarh	181		District Hospitals	9
6.	Goa	013	5	District Hospitals	5
7.	Gujarat	28	290	59	20
8.	Haryana	21	24	All Govt. Hospital/ Community Health Centers (CHCs)/ PHCs	03
9.	Himachal Pradesh	359	15	597	1
10.	Jammu and Kashmir		Act not Appli- cable		
11.	Jharkhand	136			
12.	Karnataka	214	116	286	154

Written Answers to		[11 December, 2014]		14] Unstarred Qua	Unstarred Questions 345	
1	2	3	4	5	6	
13.	Kerala	14	101	52	21	
14.	Madhya Pradesh	368	52	All Government Hospital	24	
15.	Maharashtra	597	135	1383	75	
16.	Manipur	8				
17.	Meghalaya	7	0	0	0	
18.	Mizoram	9	9	Govt. Hospital (PHC)	Protective Home	
19.	Nagaland	30				
20.	Odisha	30	30	3	87	
21.	Punjab	154	20	All PHC in the state of Punjab	20	
22	Rajasthan	574	91	All Govt. Hospitals	13	
23	Sikkim	4	8	04	06	
24.	Tamil Nadu	29	45	1849	98	
25.	Tripura	60	11	0	1	
26.	Uttar Pradesh	71	117	All district hospitals, CHCs, PHCs	10	
27.	Uttarakhand	13	19	0	09	
28.	West Bengal	20				
29.	A and N Islands	6	0	0	1	
30.	Chandigarh	3				
31.	D and N Haveli	1	0	0	0	
32.	Daman and Diu	2	01	05	0	
33.	Delhi	18	18	10	5	
34.	Lakshadweep	9	0	0	0	
35.	Pondicherry	7		All Govt. Hospital	4	
	Total	3145				